

ITEM NO.81

COURT NO.3

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 928/2024

(Arising out of impugned final judgment and order dated 02-01-2024 in WP No. 29095/2023 passed by the High Court Of Karnataka At Bengaluru)

SUBRAMANYA & ANR.

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(FOR ADMISSION )

Date : 12-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) M/S. Dharmaprabhas Law Associates, AOR  
Mr. Dama Seshadri Naidu, Sr. Adv.  
Mr. Chandrashekhar A. Chakalabbi, Adv.  
Mr. S.k. Pandey, Adv.  
Mr. Awanish Kumar, Adv.  
Mr. Anshul Rai, Adv.  
Mr. Abhinav Garg, Adv.  
Mr. Nagendra Nayak, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. *Prima facie*, we find that the erection of the statue on the public place is contrary to the orders passed by this Court dated 18<sup>th</sup> January, 2013 in SLP(C) No. 8519 of 2006.
2. Until further orders, the statue of Shri Jagatguru Shivarathri Rajendra Mahaswamiji shall not be unveiled.
3. List this matter on 22.01.2024.

(POOJA SHARMA)  
COURT MASTER (SH)

(BEENA JOLLY)  
COURT MASTER (NSH)